LOK SABHA UNSTARRED QUESTION NO-3169 TO BE ANSWERED ON 07 AUGUST, 2025

PRIVATE COMPANIES ENGAGED IN PRODUCTION OF PETROLEUM PRODUCTS

3169. Shri Kamakhya Prasad Tasa:

पेट्रोलियमऔर प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that private companies are engaged in production of petroleum products in the country;
- (b)if so, the details thereof;
- (c) the total number of private companies engaged in production of petroleum Oil in the country along with the rules and norms they have to follow;
- (d) whether the employees therein are covered under the life security system and if so, the details thereof;
- (e) whether the private companies are giving funds for social development as CSR and if so, the details thereof; and
- (f) the names of the private companies engaged in production of petroleum Oil in Assam?

ANSWER

पेट्रोलियमऔर प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

- (a) to (b) Petroleum products are obtained through the process of refining crude oil. There are 22 refineries in the country, of which 18 are in the public sector, 03 are in the private sector, and 01 in joint venture.
- (c) As per the data available with Directorate General of Hydrocarbons (DGH), there are over 15 private companies which are engaged in Exploration and Production (E&P) across the country. The rules and regulations governing authorization for the exploration and production of oil and gas are primarily the Oilfields (Regulation and Development) Act, 1948 and the Petroleum & Natural Gas Rules, 1959 as amended from time to time along with other statutory clearances such as environmental clearance, forest clearance, etc.

- (d) All companies, including those in private sector, operating in the petroleum sector are required to adhere to the rules, regulations and requirements of Oil Industry Safety Directorate (OISD) Standards to ensure the safety and well-being of the workers. To assess compliance, OISD also conducts audits to review the effectiveness of safety practices.
- (e) Companies undertake Corporate Social Responsibility (CSR) activities under the provisions of the Companies Act, 2013. Further, the Ministry of Corporate Affairs has a CSR data portal wherein all data related to CSR filed by companies in MCA21 registry is available at www.csr.gov.in.
- (f) As per the data available with DGH, four private companies viz. Vedanta Limited, Oilmax Energy Private Limited, Hindustan Oil Exploration Company Limited, and Assam Company India Limited are engaged in the production of petroleum oil in the State of Assam.
